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**In The Central Administrative Tribunal**  
**Jaipur Bench, Jaipur**

**OA/TA/MP No.....**

Gopal Sharma

V.D.Gupta

Date of Order	Orders
<u>8.12.2000</u>	<p>CP No.32/2000 (OA No.452/99)</p> <p>Mr. P.P.Mathur, counsel for the petitioner.</p> <p>Heard.</p> <p>We are satisfied that a prima-facie case is made out regarding the disobedience of the order of this Tribunal. Issue notice under Rule 8 of the Contempt of Court (CAT) Rules, 1992 to respondents returnable by 17.1.2001.</p> <p><i>Regd-A.O.-Notices Issued to the respondents No. 1 to R3 alongwith copy of C.P. &amp; its Annex. Cop. &amp; its Annex. Pages. No. 1 to 14. 3922 to 3924 vide no. dated 14/12/2000</i></p> <p>The personal appearance of the respondents is, however, dispensed with for the time being.</p> <p style="text-align: center;"><i>✓</i></p> <p style="text-align: center;">(N.P.NAWANI)</p> <p style="text-align: center;">Adm.Member</p> <p style="text-align: right;">(A.K.MISHRA)</p> <p style="text-align: right;">Judl.Member</p>
<u>17.1.2001</u>	<p>Mr. P.P.Mathur, counsel for the petitioner.</p> <p>Mr. T.P.Sharma, counsel for the respondents.</p> <p>Learned counsel for the respondents submits that the order passed by this Tribunal has been fully complied with.</p> <p><i>A.O. not received by petitioner verbal communication filed on 3.1.2001.</i></p> <p>Reply has also been filed by the respondents and it is categorically stated therein that the order passed by this Tribunal in OA 452/99 on 31.3.2000 has been fully complied with. Learned counsel for the petitioner also admits the position.</p> <p>In view of the compliance made by the respondent this CP stands disposed of as such. Notices issued are hereby discharged.</p> <p style="text-align: center;"><i>✓</i></p> <p style="text-align: center;">(A.P.NAGRATH)</p> <p style="text-align: center;">MEMBER (A)</p> <p style="text-align: right;">(S.K.AGARWAL)</p> <p style="text-align: right;">MEMBER (J)</p>